

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioner

v.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Section 397-398

Order delivered on 21.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Rakesh Kumar, Mr. Dhruv Gupta & Mr. Ankit
Sharma, Advs.

For the Respondent

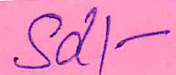
Mr. Siddharth Patrh, Proxy Counsel

ORDER

CA-2214(PB)/2019

There is no prayer made in this application. The application is dismissed with liberty to the applicant to file fresh one on the same cause of action, if so advised.

CA-2214(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)